श्री सभापति: गवर्नमेंट आपकी, हमारी, तुम्हारी नही है। गवर्नमेंट गवर्नमेंट है।

श्री अर्जुन राम मेघवाल: सभापति जी, माननीय सदस्य ने जो सवाल पूछा है, उसके संबंध में, मैं आपके माध्यम से पहले यह क्लियर कर देना चाहता हूं कि ऑटोमोबाइल सेक्टर अभी transactional फेज़ में चल रहा है। यह बीएस 4 से बीएस 6 की ओर हमें एक अप्रैल, 2020 से जाना है। As per the deadline given by the Supreme Court. हमें इलेक्ट्रिक व्हीकल की ओर भी बढ़ना है। इसलिए यह जो चिंता प्रकट की है, यह एक रिसाइकिल है। इसके बारे में कोई चिंता की बात नही है। किसी का जॉब खतरे में नही है और गवर्नमेंट ने सारे स्टेक होल्डर्स से बात करके इसके इम्प्रूवमेंट के लिए जितने कदम उठाने थे, उतने कदम उठाये हैं।

श्री प्रताप सिंह बाजवा: सर, माननीय मंत्री जी ने बहुत अच्छा सुझाव दिया है। बिजली की बात के बाद पता नही कौन सी हवा पर आ जायेंगे। सारी इंडस्ट्री में शोर-शराबा है। पिछली दफा से वाहनों की सेल 75 परसेंट कम हो गई है। आप कह रहे हैं कि यह transactional फेज़ में है। आप कृपा करके यह बताइये कि आप कैसे इस इंडस्ट्री को बचा रहे हैं? आप लेबर्स को कैसे बचा रहे हैं, बॉयर्स के कांफिडेंस को कैसे बढ़ा रहे हैं?

श्री अर्जुन राम मेघवाल: सर, मैं आपके माध्यम से बताना चाहता हूं कि इलेक्ट्रिक व्हीकल की जो शुरुआत हुई है, आदरणीय डा. मनमोहन सिंह जी यहां पर बैठे हैं, इनके ज़माने से से FAME-I की शुरुआत हुई और हमने इसको आगे बढ़ाया है, उसको 10 हजार करोड़ रुपया उपलब्ध कराया है। हम तेज़ी से इसमें आगे बढ़ रहे हैं, लेकिन जैसा कि मैंने कहा कि यह transactional फेज़ है, सरकार सारे स्टेक होल्डर्स से चर्चा कर रही है। मैन्युफेक्चरिंग सेक्टर की बात माननीय सदस्य ने की है, हम भी उसके संबंध में चर्चा कर रहे हैं, लेकिन अब बीएस 4 से बीएस 6 पर आना ही पड़ेगा।

MR. CHAIRMAN: Now, Q.No.220, Shri Rewati Raman Singh.

SHRI REWATI RAMAN SINGH: Sir, I have withdrawn that question.

(Question No. 220 was withdrawn)

MR. CHAIRMAN: Okay. Now, Q.No.221.

Limitation and restriction on claims under provision of MV Act, 2019

*221. SHRI KUMAR KETKAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is aware that prescribing a period of limitation and restricting power of Tribunal to entertain any claim petition beyond the period of limitation i.e. six months is harsh, inequitable and likely to cause injustice to claimants; and

(b) whether earlier Act of 1988, allowed drivers, cleaners, labourers to claim compensation in the same policy without proving negligence in Workmen Compensation Court and the Amended Act, 2019 deleted this provision?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) The Motor Vehicles (Amendment) Act, 2019 aims to provide for timely completion of investigation, adjudication and payment of compensation for cases arising out of accidents involving motor vehicles.

(b) The compensation under the third party insurance policy is governed by Motor Vehicles Act 1988 and award is decided by Motor Accidents Claims Tribunals (MACT). The Motor Vehicles Act, 1988 before amendment in 2019 did not included drivers and coworkers in definition of third party. The Amendment Act introduces changes to the definition of "third party" in Chapter XI of the Motor Vehicles Act, 1988, to read as- '"third party' includes the Government, the driver and any other co-worker on a transport vehicle."

SHRI KUMAR KETKAR: Sir, the average time for filing a suit in cases of accidents has now been reduced to six months. Earlier, it was 'any time', in most of the commercial transactions and in property disputes, the limit is three to twelve years. In these cases, generally, the injured person has to go to hospital. As more and more accidents are becoming serious, sometimes, the injured person has to spend one, two or even three years in hospital. As a result, it is not possible for the victim or his relatives to file a suit within six months. So, I think, it is necessary, and the hon. Minister should increase this limit to, at least, three years or to twelve years.

श्री अर्जुन राम मेघवाल: सर, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि जो नया ऐक्ट पास हुआ है, It is a progressive law. यह 1 सितम्बर, 2019 से लागू हुआ है। सर, पहले क्या होता था? एक्सिडेंट हो गया, पुलिस इन्क्वायरी में भी कई साल लग जाते थे, निर्णय करने में भी समय लगता था, कम्पनसेशन की राशि भी कम थी। हमने राशि को बढ़ाया है और माननीय सदस्य जो छः महीने की बात कह रहे हैं, वह इसलिए लिमिट की है, ताकि इन्वेस्टिगेशन भी पूरी हो सके, लेकिन रूल्स बनाते समय इस बात का हम ध्यान रखेंगे। सरकार

ने निर्णय लिया है कि जो छः महीने की बात है, उसे रूल्स में हम क्लियर कर देंगे, ठीक कर देंगे।

SHRI KUMAR KETKAR: Sir, another point is that the compensation is given invariably to only some persons and not to the drivers, cleaners, co workers. Now, the limit has been extended and it is said that they also will be given the compensation.

MR. CHAIRMAN: What is your supplementary?

SHRI KUMAR KETKAR: But, the limit of only ₹ 2.5 to 5 lakh has been placed. I think, that limit is quite low in the context of the seriousness of the accidents.

श्री अर्जुन राम मेघवाल: सभापति महोदय, माननीय सदस्य ने जो प्रश्न किया है, मैं उसके लिए उन्हें बताना चाहता हूं कि पहले ये co-workers, ये cleaners, जो गाड़ी साफ करते थे आदि लोग इसमें सम्मिलित नही थे। हमने इस progressive law में इनको सम्मिलित किया है और मैं यह कहना चाहता हूं कि हम रूल्स बनाते समय आपकी बातों का बिल्कुल ध्यान रखेंगे।

SHRI MANISH GUPTA: Sir, this question relates to the awards made by Motor Accident Claims Tribunals. The appeal is allowed and the appeal time is 90 days, this delays justice. Is there any thinking to amend this rule or not?

श्री अर्जुन राम मेघवाल: सभापति महोदय, जैसा कि मैंने पहले कहा है कि यह 1 सितम्बर, 2019 से लागू है। हम consultation process में हैं और दो से चार महीने के भीतर रूल्स लेकर आएंगे, जिनमें इन सब बातों का ध्यान रखा जाएगा।

SHRI B.K. HARIPRASAD: Sir, hon. Minister says that it is a progressive Motor Vehicle Act which has been passed in the year 2019.1 would like to know from the hon. Minister that the Act 23 was repealed in the year 2016 which was amended in the year 2019. What kind of progressive Act is this? Will the Minister enlighten the House and the people of this country about this?

श्री अर्जुन राम मेघवाल: सभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि इसमें पहले co-workers सम्मिलित नही थे, cleaners, यानी गाड़ी साफ करने वाले व्यक्ति भी सम्मिलित नही थे। सर, यह प्रोग्रेसिव लॉ हुआ या नही हुआ? पहले कोई लिमिटेशन नही थी। **...(व्यवधान)...**

SHRI B.K. HARIPRASAD: Sir ...*(Interruptions)*...

MR. CHAIRMAN: You can only ask questions. ...*(Interruptions)*...

श्री अर्जुन राम मेघवाल: पहले compensation भी minimum था, लेकिन हमने compensation बढ़ाया है, हमने time-limit भी तय की है कि आपको इतने समय में जाँच करनी पड़ेगी और इतने समय में फैसला देना पड़ेगा। ...**(व्यवधान)**... That is why it is a progressive law.

MR. CHAIRMAN: The reply cannot be to your satisfaction. ...*(Interruptions)*... There are ways. ...*(Interruptions)*... No, please do not make comment. ...*(Interruptions)*...

SHRI B.K. HARI PRASAD: Sir, I have already given... ...*(Interruptions)*...

MR. CHAIRMAN: Hariprasadji, if you are not satisfied with the answer, there are methods, there are rules, you can follow that. ...*(Interruptions)*...

MR. CHAIRMAN: Now, question No. 222.

Orders with Defence PSUs

*222. SHRI AMAR SHANKAR SABLE: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that currently order bookings of Defence PSUs are dangerously low and will not sustain them beyond 2020-21;

(b) if so, the details of orders with various Defence PSUs including Hindustan Aeronautics Limited, Bharat Dynamics Limited, Mazagaon Dock Shipbuilders Limited, Goa Shipyard Limited, etc.;

(c) the reasons for very low order books of Defence PSUs; and

(d) the steps taken by Government to formulate a foolproof strategy to ensure that none of the Defence PSUs remain idle for want of orders?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) No, Sir. The status of current order books of Defence PSUs is given in the Annexure (*See* below). The order book volume of Defence PSUs depends on the customers which is primarily the Armed Forces and export opportunities in the International market. The steps taken to improve the order book position includes modernization of production capacity and infrastructure; emphasis on import substitution